

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**RAJYA SABHA  
UNSTARRED QUESTION NO.1043**

**TO BE ANSWERED ON THE 19<sup>TH</sup> DECEMBER, 2018/ AGRAHAYANA 28, 1940  
(SAKA)**

**RESTRICTIONS ON ISSUANCE OF FCRA CERTIFICATES**

**1043. SHRI AHAMED HASSAN:**

**Will the Minister of HOME AFFAIRS be pleased to state :**

**(a) whether Government has put restrictions on issuance of Foreign Contribution Regulation Act (FCRA) certificates for voluntary organisations;**

**(b) if so, the reasons therefor;**

**(c) how many FCRA certificates have been issued in the period of 2015-17 to voluntary organisations;**

**(d) whether Government is planning to amend rules for providing legal avenues for foreign funding to voluntary organisations; and**

**(e) if so, the reasons therefor?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI KIREN RIJIJU)**

**(a) and (b): No, Sir. No such restriction has been put by the Ministry.**

**FCRA Registration certificates to voluntary organizations are being issued as per the provisions of the Act and rules made thereunder.**

**(c): As per records, during the years 2015-17, a total of 2206 registration certificates under the Act were issued to voluntary organizations.**

**(d) and (e): No, Sir. There is no such proposal under consideration of the Ministry.**

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